

**CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH,
LUCKNOW.**

Original Application No. 203 of 2009

This the 18th day of March, 2016

Hon'ble Ms. Jayati Chandra, Member-A

1. Ganesh Prasad, aged about 39 years, S/o Sri Himgir Prasad, R/o C/o Nagendra Singh Yadav, Pureniya Sitapur Road, Sector K, Aliganj, Lucknow.
2. Anil Kumar Dubey, aged about 31 years, S/o Sri Ram Hazari Dubey, R/o 554/61-B Kailashpuri, Alambagh, Lucknow.
3. Snuil Kumar, aged about 30 years, S/o Sri Satya Prakash, R/o
4. Mahesh aged about 28 years, S/o 218 DGP Road, Narhey road, Lucknow.
5. Vipin Kumar, aged about 20 years, S/o Sri Sunder Lal Yadav, R/o C/o Mata Prasad Yadav Jiya Lal Khera, Post Ashiyana, Lucknow.

.....Applicants

By Advocate : Sri Praveen Kumar

Versus.

1. Union of India through Chief Commissioner, Central Excise and Customs, Tulsiganj Minar Building, 19 Vidhan Sabha Marg, Lucknow.
2. Commissioner, Central Excise & Customs, 7-A Ashok Marg, Lucknow.
3. Assistant Commissioner, Division I 60-B Prayag Narayan road, Lucknow.

.....Respondents.

By Advocate : Sri Alok Trivedi.

O R D E R

This O.A. has been filed by the applicant under Section 19 of A.T. Act seeking following relief(s):-

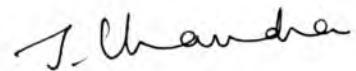
- "(i) to issue a order or direction directing the respondents not to resort to change the condition of service from daily wager and the applicants may be allowed to work as daily wager till regularization.*
- (ii) to issue order or direction directing the respondents to pay to the applicant the wages in terms of instructions issued in this behalf.*
- (iii) to pass any other suitable order or direction which this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."*

Chandra

2. The learned counsel for the applicants, at the out set, stated that during the pendency of the O.A. the respondents have initiated the process of granting of temporary status and for regularization of casual labourers as would be evident from the internal correspondence dated 3.2.2015, 25.8.2015 and 27.8.2015 and the names of the applicants in the instant O.A. have been included in the aforesaid letters annexed with M.A. No. 1977 of 2015 for grant of interim relief. Today, learned counsel for the applicants made a statement at the Bar that the applicants would be satisfied if an order/direction is given to the respondents to take final decision with regard to process initiated by themselves through the aforementioned letters.

3. Sri Alok Trivedi, learned counsel appearing on behalf of the respondents has no objection on the prayer so made by the learned counsel for the applicants.

4. Since the prayer made by the learned counsel for the applicant is innocuous in nature, therefore, without entering into the merits of the case, I deem it just and proper to dispose of this O.A. with a direction to the respondents to take a final decision as initiated by themselves through the aforementioned letters expeditiously say within a period of 6 months from the date of receipt of certified copy of this order. No costs.



(Ms. Jayati Chandra)
Member-A

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